

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.4592
TO BE ANSWERED ON THE 8th JANUARY, 2019

DELEGATION OF POWER TO REGISTRAR, COOPERATIVE SOCIETIES

4592. SHRI ARJUN LAL MEENA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government proposes to delegate powers to Registrar, Cooperative Societies, of the States under sections 21, 39, 54, 78, 79, 80, 81 and 82 for the management and control of the capital collected by multi State cooperative societies;
- (b) if so, the time by which the said powers will be delegated; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a): No, Madam.

(b): Question does not arise.

(c): The powers of the Central Registrar u/s 84 relating to disputes for arbitration and 108 for inspection of multi-state cooperative societies under the Multi State Cooperative societies (MSCS) Act, 2002 had already been delegated to the Registrar of Cooperative Societies of all the States/UTs for proper monitoring and functioning of the multi state cooperative societies. As such, delegation of further powers to the Registrar of Cooperative Societies of the States is not required at present.

:
